

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 234 OF 2011

Tuesday, this the 22nd day of March, 2011

CORAM:

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

K.C.Subhekshan
Chaithanya House, Karanchoor PO
Calicut, Diesel Engine Driver
All India Radio, Calicut
Pin - 673 032, Kozhikode, Kerala

... **Applicant**

(By Advocate Mr.P.K.Ramkumar)

versus

1. Union of India represented by Secretary
Ministry of Information and Broadcasting
Governments of India
New Delhi
2. The Director General
All India radio
New Delhi
3. The Chief Engineer (South Zone)
All India Radio & TV
Swamui Sivananda Salai
Chennai – 600 005

Respondents

(By Advocate Mr. A.D.Raveendra Prasad, ACGSC)

The application having been heard on 22.03.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant has been employed as Diesel Engine Driver (Generator Mechanic) in All India Radio, Calicut from 31.08.1990 onwards. At the time of his joining service, his pay scale was fixed in the scale of ₹ 950-20-150-EB-25-1500. Soon after, the recommendations of the 4th Central Pay Commission as approved by the competent authority came into effect retrospectively and accordingly he sought fixation of his pay in the scale of ₹ 1200-30-1340-EB-30-1800 from the date of his appointment. Counsel for

applicant submitted that inspite of his repeated representations at Annexure A-7 dated 02.06.2010 and Annexure A-8 dated 10.02.2011, he has not been granted the benefit of the aforesaid fixation of pay recommended by the 4th Central Pay Commission .The applicant, has therefore, filed this OA challenging Annexure A-1 pay fixation dated 03.11.1997 fixing his pay in the scale of ₹ 950-20-150-EB-25-1500. He has requested to fix his pay in the pay scale of ₹ 1200-30-1340-EB-30-1800. He has also sought a prayer to direct the respondents to consider and dispose of his aforesaid Annexures A-7 and A-8 representations within one month.

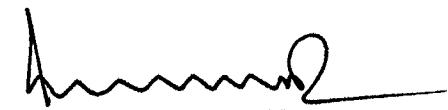
2. Mr.A.D.Raveendra Prasad, ACGSC appeared for the respondents on receipt of an advanced copy of the OA. He has no objection in disposing of the OA at the admission stage directing the respondents to consider and dispose of the applicant's representations.

3. We, therefore, direct the respondents to consider the applicant's aforesaid Annexures A-7 and A-8 representations and pass appropriate orders within a period of two months from the date of receipt of a copy of this order.

4. OA is disposed of accordingly. No costs.

Dated, the 22nd March, 2011.


K.NOORJEHAN
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER